NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. C.P.(IB)/1009(MB)/2022

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2022

NAME OF THE PARTIES: **Central Bank of India Through Resolution Professional Mr. Jitendtra Palande**
V/s
Vinay Prabhakar Phadnis

APPEARANCE :

FOR THE APPLICANT **:** Mr. Shikhil Suri

FOR THE RESPONDENT **:** Absent

Section: 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Applicant as well as Registry is directed to issue notice to the Corporate guarantor, intimating the next date of hearing. Applicant is further directed to file affidavit of service enclosing therewith proof of notice served on the Corporate guarantor, at least two days, before the next date of hearing. List the matter on **17.11.2022** for hearing.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
22.09.2022
Sushil